

(90)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

C.P. No. 148/95

in

O.A. No. 2236/93

New Delhi this the 21st day of July, 1995.

Hon'ble Shri N.V. Krishnan, Vice Chairman(A).

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Ved Parkash,
S/o late Shri Roop Ram,
R/o D-313, Netaji Nagar,
New Delhi. ..Petitioner.

By Advocate Shri S.N. Bhardwaj.

Versus

Shri K.K. Madan,
Director General of Works,
Central Public Works Department,
Government of India,
Central Office, Nirman Bhawan,
New Delhi. ..Respondents.

ORDER (ORAL)

Hon'ble Shri N.V. Krishnan.

We have heard the learned counsel. The orders of the Tribunal dated 17.1.1994 direct the respondents to consider the case of the applicant for compassionate appointment in the light of the observations made in that order. Admittedly, the respondents have passed an order dated 2.3.1995 (Annexure A-I) which states that the applicant's case for compassionate appointment was considered carefully but it was not found to be a fit case for such appointment under the rules. Accordingly, the case file was returned to the Chief Engineer (E).

2. In the circumstance, we are of the view that in this case no contempt has been committed by the respondents. If the applicant is aggrieved by the Annexure A-1 order, it is open to him to institute such proceedings, if so advised, to challenge the same in accordance with law.

3. Contempt Petition is dismissed with above observations.

Lakshmi Swaminathan

(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

N.V.Krishnan
21.7.85

(N.V.KRISHNAN)
VICE CHAIRMAN(A)

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